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GOVERNMENT OF INDIA MINISTRY OF FILMOE (DEPARTMENT OF REVINUE)

NEW DETHI, THE.

2 1 MAY 1984 Dept. of Rev. sue

NOTIFICATION INCOME TAX

No. 2810	(F.Np.398/ 8 -IT(B): I	n pursuance of sub-clause
(iii) of Cla	use (44) of Section 2 of th	e Income-tax Act, 1961
(43 of 1961)	, and in supersession/i	To me the order of
	of the Government of India	
	(F.No.398/ 8 -IT(B),	
the Central	Government hereby authorise	s Shri
Government	to exercise the powers of a	ax Recovery Officer
under the sa	aid Aet.	
2. This	notification shall come in	to force with effect from
the date Sh	ri VAAVADA	takes over
	ax Recovery Officer.	

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager, Government of India Press, Mayapuri, NEW DELHI.

Copy forwarded to:-

- 1. The Commissioner of Income Tax,
- 2. DI(RS&PR), Mayur Bhavan, New Delhi.
- 3. I.T.C.C. Section.

(B.E. A IEXANIER)
THE GOVERNMENT OF INDIA.

UNDER SECRETARY TO